



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

सोमवार, एप्रिल १६, २००७/चैत्र २६, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Enterprises (Restructuring and Other Special Provisions) (Repeal) Act, 2007 (Mah. Act No. IX of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IX OF 2007.

(First Published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th April 2007).

An Act provide for repeal of the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000 and for certain matters incidental thereto.

Mah. ~~XXXIII~~ WHEREAS it is considered expedient to repeal the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, and to provide for certain matters incidental thereto; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra State Enterprises (Restructuring and Other Special Provisions) (Repeal) Act, 2007. Short title.

(२४२)

Mah. 2. (1) The Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, is hereby repealed. Repeal of Mah. XXXIII of 2001.

(2) Notwithstanding such repeal, all proceedings relating to any order made or purported to be made under the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, pending immediately before the commencement of this Act, before any court, tribunal or other authority shall abate. Mah. XXXIII of 2001. and saving